

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2240
ANSWERED ON:12.08.2011
FEES CHARGED BY PRIVATE DOCTORS
Mishra Shri Govind Prasad

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any policy to regulate the fees charged by the private doctors and hospitals so that poor patients can also avail their services;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether Government proposes to fix fees for various medical treatments to be charged by private doctors and hospitals; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRIGHULAM NABIAZAD)

(a) to (e): The Government of India has enacted Clinical Establishments (Registration and Regulation) Act, 2010 which has been published in the Gazette of India on 19.08.2010 for registration and regulation of Clinical Establishments in the States wherever it would be applicable. Once adopted by the States, it would be the responsibility of the State Governments to ensure quality services, affordable fees and to keep a check on malpractices in private hospitals, nursing homes and special care facilities.